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# (2024) 10 KL CK 0075

# **High Court Of Kerala**

Case No: Writ Petition (C) No. 38130 Of 2024

Ginu Varghese APPELLANT

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Kerala State Cooperative Bank RESPONDENT

Date of Decision: Oct. 30, 2024

### **Acts Referred:**

• Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 - Section 13(2), 13(4)

Hon'ble Judges: Basant Balaji, J

Bench: Single Bench

Advocate: A.Sanil Kumar, P.C.Sasidharan

Final Decision: Disposed Of

#### **Judgement**

# Basant Balaji, J

1. The petitioner has availed a cash credit on 12.08.2014 from the 1st respondent/Kerala State Co-operative Bank â€" Veliyam Branch of the then

Kollam District Co-operative Bank. Due to acute financial stringency, there was a temporary shortfall in the repayment, notice under Section 13(2) of

the SARFAESI Act was issued by the respondent/Bank. Even after the issuance of notice under Section 13(2), since there was no payment, and

notice under Section 13(4) was issued for taking possession of the property.

- 2. The learned Standing Counsel for the respondents, on instructions, submits that as of today, the total outstanding amount comes to Rs.1,60,13,598/-.
- 3. The counsel for the petitioner seeks indulgence of this court to grant 15 installments to wipe off the overdue amount.

- 4. Having heard the counsel appearing for the petitioner as well as Standing counsel appearing for the respondents, I deem it appropriate to dispose of the writ petition as follows:
- i. The petitioner shall pay a lump sum of Rs.10,00,000/-(Rupees Ten lakh only) on or before 30.11.2024.
- ii. After making a payment of Rs.10,00,000/- as directed above, the petitioner shall pay the remaining outstanding amount in 14 equated monthly instalments.
- iii. The 1st instalment shall be paid on or before 30.12.2024. The remaining 13 instalments shall be paid on or before the 30th day of each succeeding month.
- iv. In case of failure to make payment of the lump sum amount of Rs.10,00,000/- or any one of the instalments as directed above, the bank shall be free to take
- possession of the secured assets. The bank shall proceed against the petitioner in accordance with law.
- v. Till such time, all coercive proceedings against the secured assets shall be deferred.

The writ petition is disposed of.